

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.2950
TO BE ANSWERED ON 12.03.2020

ME TOO MOVEMENT

2950. SHRI RAJMOHAN UNNITHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT

be pleased to state the number of cases registered in India on the basis of the allegations made under the Me Too movement so far?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

There is no separate category for registering cases under "Me Too" movement. However, the cases related to "Me Too" may fall broadly under the following categories of Indian Penal Code (IPC):

- (i) Assault on women with intent to outrage her modesty - 354 IPC
- (ii) Attempt to Commit Rape - 376/511 IPC
- (iii) Insult to the Modesty of Women - 509 IPC.

The National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2019. State-wise and year wise total number of cases reported across the country is available on the website of National Crime Records Bureau (NCRB), <https://ncrb.gov.in>.
